

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 155

Dated: 15.09.2023

In exercise of the powers conferred under Rule 3-A (vi) of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to change the name of **Sh. Rajiv Sharma, Advocate (Enrolment no. P/768/1990), Number on Rolls - PH224029** to **Sh. Rajiv Sharma (Hisarwale)** on the Roll of Advocates.

BY ORDER OF HON 'BLE THE CHIEF JUSTICE.

Sd/-

REGISTRAR GENERAL

No. 22065

Dated: 15.09.2023

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with a request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The President, High Court Bar Association, Chandigarh for information.
5. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court.

Sd/-

REGISTRAR GENERAL